GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1005
ANSWERED ON 24.07.2026

MISSION VATSALYA SCHEME

1005. SHRI NEERAJ MAURYA:
SHRI LALJI VERMA:
SHRI BABU SINGH KUSHWAHA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the primary objective of the Mission Vatsalya Scheme, along with the details of the funds released under the said scheme, State-wise especially in Bareilly, Budaun and Shahjahanpur districts, as well as Ambedkar Nagar, Jaunpur and the Aonla Parliamentary Constituency in Uttar Pradesh;

(b) the details of the mechanism adopted by the Government for the effective implementation and monitoring of the said scheme;

(c) the number of children identified by the Child Welfare and Protection Committee (CWPC) in the said regions along with the number of children who have been sponsored under the said scheme;

(d) the number of children receiving financial assistance under the said scheme in the said regions; and

(e) the details of the financial rehabilitation assistance provided to beneficiaries who have completed 18 years of age and left child care institutions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) & (b): Ministry of Women and Child Development is implementing Centrally Sponsored Scheme namely 'Mission Vatsalya' through the State Governments and UT Administrations on pre-defined cost sharing basis between the Centre and the State Governments to deliver various services for children in difficult circumstances, which include both institutional and non-institutional care services.

The Mission Vatsalya ensures that the best interests of children are always taken care of while designing the projects/ programmes. It includes establishing institutional care services, non-institutional care services and emergency outreach services for children.

Mission Vatsalya Scheme guidelines envisage monitoring mechanism at the State and District levels. The agencies responsible for monitoring and implementation of the Scheme include the State Child Protection Society, State Adoption Resource Agency, State Child Welfare and Protection Committee at State level and District Child Protection Unit, District Child Welfare and Protection Committee and Child Welfare Committee at the District level. District Magistrates have been empowered as the nodal authority at the district level for the welfare of children in need of care and protection. Further, the National Commission for Protection of Child Rights (NCPCR) at national level and State Commission for Protection of Child Rights (SCPCR) at State level respectively monitor the implementation of the Juvenile Justice (Care and Protection of Children) Act, 2015 (Section 109).

Funds are released to the State Governments and UT Administrations for implementation of the Mission Vatsalya Scheme. State and UT-wise details of funds released including State of Uttar Pradesh under Mission Vatsalya scheme during the financial year 2025-26 are at **Annexure.**

(c) to (e) : Mission Vatsalya scheme guidelines provide for District Child Welfare and Protection Committee in every district headed by the District Magistrate to supervise and monitor the Institutional and Non-Institutional Care Services under Mission Vatsalya Scheme. The Non-Institutional Care components under Mission Vatsalya scheme include Sponsorship, Foster Care and After Care.

Total 15,000 children have been supported for Non-Institutional care for the State of Uttar Pradesh under Mission Vatsalya Scheme, as on 31.03.2026. District-wise and Parliamentary Constituency -wise data is not maintained centrally.

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ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PARTs (a) & (b) OF THE LOK SABHA UN-STARRED QUESTION NO.1005 FOR ANSWER ON 24.07.2026 BY SHRI NEERAJ MAURYA, SHRI LALJI VERMA AND SHRI BABU SINGH KUSHWAHA REGARDING MISSION VATSALYA SCHEME

STATE AND UT-WISE DETAILS OF FUNDS RELEASED INCLUDING STATE OF UTTAR PRADESH UNDER MISSION VATSALYA SCHEME DURING THE FINANCIAL YEAR 2025-26

(Rs. in Crores)

S. No.	Name of the State and UT	Amount Released
1	Andhra Pradesh	38.72
2	Arunachal Pradesh	7.74
3	Assam	29.61
4	Bihar	51.95
5	Chhattisgarh	28.79
6	Goa	3.07
7	Gujarat	2.49
8	Haryana	7.85
9	Himachal Pradesh	22.56
10	Jammu & Kashmir	33.79
11	Jharkhand	31.64
12	Karnataka	45.48
13	Kerala	13.80
14	Madhya Pradesh	61.82
15	Maharashtra	78.90
16	Manipur	34.36
17	Meghalaya	42.75
18	Mizoram	33.65
19	Nagaland	25.66
20	Orissa	51.92

21	Punjab	13.94
22	Rajasthan	30.43
23	Sikkim	8.51
24	Tamil Nadu	89.14
25	Telangana	27.26
26	Tripura	18.11
27	Uttar Pradesh	107.15
28	Uttarakhand	20.14
29	West Bengal	47.50
30	Andaman & Nicobar Island	3.60
31	Chandigarh	4.90
32	Dadra & Nagar Haveli and Daman & Diu	2.89
33	Delhi	6.63
34	Lakshadweep	0.09
35	Ladakh	3.20
36	Puducherry	3.21

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